

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.122/97

Date of order: 5/11/99

Balveer Singh, S/o Shri Khanga Ram, R/o Village & P.O Shyampura Via Phagalwa, Distt. Sikar, now-a-days working as Unapprove Candidate/Casual Labour.

vs.

...Applicant

1. Union of India through the Secretary to the Govt. Department of Posts, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur.
3. Senior Supdt, Rail Mail Service, Jaipur Dn, Jaipur.
4. Sub Record Officer, Rail Mail Service, Jaipur Dn, Sikar.

...Respondents.

Mr.P.N.Jati - Counsel for applicant

Mr.M.Rafiq - Counsel for respondents.

CORAM:

Hon'ble Mr.S.K.Agarwal, Judicial Member.

PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER.

In this Original Application under Sec.19 of the Administrative Tribunals Act, 1985, the applicant makes a prayer to quash and set aside the impugned order dated 16.2.96 at Annx.A1 and to direct the respondents to grant temporary status to the applicant w.e.f. 29.11.1989.

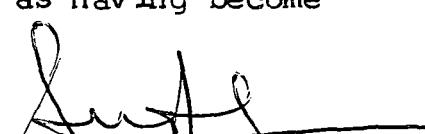
2. Reply was filed. In the reply it has been stated that w.e.f. 16.2.96 the temporary status was correctly conferred upon the applicant and the applicant was not entitled to confer temporary status w.e.f. 29.11.89. Therefore, the applicant is not entitled to any relief sought for.

3. It appears that this applicant has filed another O.A No.236/99 where in the applicant sought the following reliefs:

- (i) That by an appropriate writ, order or direction, the impugned order dated 2.2.1999, Annx.A1 be quashed and set aside.
- (ii) That the respondents be directed by a writ/order to confer the temporary status with effect from 29.11.89 instead of cancelling the orders dated 16.2.96.
- (iii) Any other relief which this Hon'ble Tribunal deems fit may also be granted.

4. In view of the relief claimed by the applicant in O.A No.236/99, this O.A becomes infructuous.

5. I, therefore, dispose of this O.A as having become infructuous with no order as to costs.


(S.K.Agarwal)
Member (J).